

(c) A post enumeration check has been undertaken not only in Delhi but in other areas in the country as a normal census procedure to statistically assess the coverage and content errors if any at the Census.

**Closure of Vijaya Mohini Mills,
Trivendrum (Kerala)**

4144. SHRI A. K. GOPALAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the attention of Government has been drawn to the closure of the Vijaya Mohini Mills, Trivandrum, Kerala ;

(b) if so, the total numbers of workers throughout of jobs ;

(c) whether Government are considering to institute an enquiry into the affairs of this mill and to take over the mill ; and

(d) if so, when it will be instituted ?

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
A. C. GEORGE) : (a) Yes, Sir.

(b) About 655 workers.

(c) and (d). An Investigation Committee has already been appointed under the Industries (Development and Regulation) Act, for the purpose of making full and complete investigation into the affairs of Vijaya Mohini Mills Ltd., Trivandrum. Further course of action will be considered on receipt of the Investigation Committee's report.

**Dispute over ownership of Title to the
Nawabship of Murshidabad**

4145. SHRI PRIYA RANGAN DAS
MUNSI : Will the Minister of HOME
AFFAIRS be pleased to state :

(a) whether there is any dispute in regard to the ownership of title to the Nawabship of Murshidabad ; and

(b) if so, what is the latest position in regard to this title ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI

K. C. PANT) : (a) and (b). On the death of Nawab Bahadur Syed Waris Ali Meerza, Nawab of Murshidabad, on 20th November, 1969, his two sons and two brothers have claimed succession to the title and the annuity of the Nawab Bahadur. The matter is under the consideration of the Government of India.

Employment of Dr. C. K. Atal

4146. SHRI B R. SHUKLA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the services of one Dr. C. K. Atal, 'E' Grade Scientist in the Regional Research Laboratory, Jammu under the Council of Scientific and Industrial Research were terminated in March, 1965 on grounds of misconduct ;

(b) whether despite that termination he was again employed on a contract basis for five years ; and

(c) if so, the reasons therefor ?

THE MINISTER OF PLANNING
AND MINISTER OF DEPARTMENT OF
SCIENCE AND TECHNOLOGY (SHRI
C. SUBRAMANIAM) : (a) to (c). On the basis of an adverse report from the Director, Regional Research Laboratory (RRL), Jammu, orders were issued for the termination of services of Dr. C. K. Atal, Scientist, in the Laboratory *w. e. f.* 4.5.65, the date on which his term of appointment of one year was to expire. Dr. Atal, however, expressed regrets for his past conduct and promised to devote his full time to research. In consideration of the changed attitude of Dr. Atal and the revised recommendation made by the Director, RRL, Jammu on 1.5.65, Dr. Atal was granted extension of service *w. e. f.* 4.5.65 in two spells of one year and five years in supersession of the previous orders of termination of services.

**Loss to S. T. C. due to non-clearance of
goods at branches in India**

4147. SHRI K. C. PANDEY : Will the Minister of FOREIGN TRADE be pleased

to state :

(a) the loss sustained by the State Trading Corporation on account of non-clearance of goods at Branches in India during the year 1970-71 ; and

(b) the reasons therefor and the remedial action taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and (b). In the process of clearing its imports through the Customs, STC sometimes has to pay demurrage when the clearance is delayed for reasons such as late receipt of documents. These expenses cannot strictly be termed as "losses" since they are a normal concomitant of large-scale operations and are treated as a part of the handling costs.

There were two cases in Calcutta where substantial amounts of wharf rent, viz. Rs. 20 081 and Rs 13,584 respectively, had to be paid, because of non clearance of goods within the free time. The Corporation makes efforts to minimise such expenditure by suitable penal clauses in Clearing Agents' agreements.

Implementation of ARC's Recommendations on Personnel Administration

4148. SHRI K. C. PANDEY : Will the PRIME MINISTER be pleased to state :

(a) whether several hindrances have come in the way of accepting/implementing the recommendations of the Administrative Reforms Commission on Personnel Administration ; and

(b) if so, the steps being taken by Government to expedite implementation of the recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) Does not arise.

Increasing export of Tea in view of disturbed conditions in Ceylon and Bangla Desh

4149. SHRI S.R. DAMANI : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether a study team has been made about the possibility of increasing exports of our tea in view of the disturbed conditions in Ceylon and also in Bangla Desh; and

(b) if so, the outcome thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Yes, Sir,

(b) The political conditions in Ceylon have not affected the offerings and sale of tea at Colombo auctions nor have they affected production of tea in Ceylon in any appreciable extent. The Bangla Desh movement which has severely affected local production of tea is not likely to create any vacuum in the international tea market inasmuch as Pakistan is a net importer of tea for the last three years. However if the entire tea requirements of West Pakistan which used to be supplied from East Bengal have to be procured from Ceylon then there may be some opportunity for India to fill up the vacuum likely to result from diversion of Ceylon's tea from her existing markets to Pakistan. It is too early to have a clear picture of the situation at present.

नालमुक्त भरी बन्दूकों के लाइसेंस समाप्त करने के संबंध में मध्य प्रदेश विधान सभा द्वारा पारित सर्वसम्मत संकल्प

4150. डा. लक्ष्मीनारायण पांडे : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश विधान सभा ने सर्वसम्मति से एक संकल्प पारित कर केंद्रीय सरकार से नालमुक्त भरी बन्दूकों के लाइसेंस रद्द करने का अनुरोध किया है ; और